

ITEM NO.15

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Criminal Appeal No(s). 417/2026

NOHAR

Appellant(s)

VERSUS

THE STATE OF U.P. &amp; ANR.

Respondent(s)

MS. PRADNYA BHEKE (ADVOCATE) (E-mail id. pradnya031994@gmail.com)  
AMICUS CURIAE

IA No. 136118/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

Date : 04-05-2026 This matter was called on for hearing today.

For Appellant(s) :

Ms. Bharti Tyagi, AOR  
Ms. Sadaf Husain, Adv.  
Mr. Tejasv Gupta, Adv.

For Respondent(s) :

Mrs. Rachna Gupta, AOR  
Mr. Anil Kumar Sinha, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Respondent No. 1 has already filed counter affidavit.

Service is complete on Respondent No. 2 but none has entered  
appearance.

However, as per Hon'ble Court's order dated 02.12.2025, Ms.  
Pradnya Bheke, Ld. Counsel has been appointed as Amicus Curiae.

Scanned/Digitized copies of High Court and Trial Court records  
have been received.

Let the soft copies be provided to the Ld. Counsels for the parties.

The matter be processed for listing before the Hon'ble Court, under the rules.

Copy of this Record of Proceedings be furnished to the concerned Learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG  
Registrar

MG